

Annexure-7

Name of the corporate debtor: Sintex Oil and Gas Limited : Date of commencement of Liquidation 6-12-2022; List of creditors as on 6-1-2023

List of operational creditors (Government dues)
(Amount in ₹)

Sl. No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in SCC					
1	State Tax	Gujarat Government	22/12/2022	10,528,757	1	Disputed state tax dues	No	0	6,468,215	Nil	Nil	10,528,756	As per note below
2	Director General of Hydrocarbons , Ministry of Petroleum and Natural Gas	Central Government	06/01/2023	1,007,937,921	1,001,833,321	Dues for Block 1	No		Nil	Nil	Nil	6,104,600	USD to INR is 82.37
3	Director General of Hydrocarbons , Ministry of Petroleum and Natural Gas	Central Government	06/01/2023	1,052,127,977	1,045,755,738	Dues for Block 2	No	100	Nil	Nil	Nil	6,372,239	USD to INR is 82.37
4	Director General of Hydrocarbons , Ministry of Petroleum and Natural Gas	Central Government	06/01/2023	1,526,700,304	1,517,453,807	Dues for Block 7	No		Nil	Nil	Nil	9,246,497	USD to INR is 82.37
		Total		3,597,294,959	3,565,042,867				6,468,215			32,252,092	

Note : The claim pertains to pre CIRP period, wherein the amount was disputed by the CD and an appeal filed with Deputy Gujarat State Tax Commissioner, Ahmedabad.

As per the interim order of said appeal passed on 18th June, 2022, there is a stay against recovery proceedings till 31st March, 2023. Moreover, the original demand is of Rs. 64,68,215 against which the appellate proceedings are under progress and not Rs. 1,05,28,757 as claimed in Form C.

Considering the ruling of Supreme Court in Essar Steel Limited case, the said disputed claim has been admitted at a notional value of Re. 1